

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) The number of properties sold is about 1½ lakhs. Sale deeds have been issued in a number of cases, but they still remain to be issued in others. Steps are being taken to expedite the process so that the remaining sale deeds are issued as soon as practicable.

(b) The question of payment of interest does not arise because provisional possession has been given in most cases and no rent is charged by Government after specified dates.

Trade Talks with Ceylon Government

*1001. **Shri Achar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is proposed to open talks with Ceylon Government for the purpose of coming to an agreement to regulate trade between India and that country; and

(b) whether Ceylon Government has proposed to send a delegation to India for the said purpose and if so, when it is coming over here?

The Minister of Commerce (Shri Kanungo): (a) and (b). An invitation has recently been extended to the Government of Ceylon to send a delegation to India in September 1961 to discuss matters relating to Indo-Ceylon trade. It is not known yet as to when the proposed delegation will come.

Small Scale Industries

*1002. **Shri Punnoose:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the small scale manufacturers who desire to set up small scale industrial units and obtain loan from Government on instalment basis are asked to buy machinery from particular firms only;

(b) whether it is also a fact that these firms charge much higher rates than the competitive prevailing rates in the market;

(c) whether it is also a fact that a large number of manufacturers could

not avail of this facility due to the above policy; and

(d) if so, whether Government propose to remove this condition for the purpose of granting loans to the small scale manufacturers?

The Minister of Industry (Shri Manubhai Shah): (a). No loans are given by the Government of India directly to small units for purchase of machinery. Presumably the hon. Member is referring to the scheme under which the National Small Industries Corporation supplies machinery on Hire Purchase basis to small scale units. Under this scheme, the applicants have to furnish full specifications and one set of quotations received by them from suppliers. The National Small Industries Corporation calls for quotations from the suppliers indicated by the applicant, and if the suppliers are only Agents or shippers, the Corporation takes the additional precaution of inviting quotations from the Manufacturers to ensure that the prices quoted by the Agents/shippers are reasonable. The quotations thus received are sent to the applicants for selection and orders are placed only according to the selection made by the applicants.

(b) Does not arise.

(c) The number of applications for supply of machinery by the National Small Industries Corporation under its Hire Purchase Scheme is very much on the increase. viz. as against applications for 661 machines valued at Rs. 185.43 lakhs accepted in 1956-57, applications for 2009 machines valued at Rs. 972.28 lakhs were accepted in 1960-61.

(d) Does not arise.

Voting Rights to Goans Residing in India

*1003. { **Shri Braj Raj Singh:**
Shri Jagdish Awasthi:

Will the Prime Minister be pleased to state:

(a) whether the Government of India are thinking to grant voting

rights to the Goans residing in the Indian territories; and

(b) if not, whether in view of our declared policy about Goa having always remained a part of India, Government would grant voting rights for the next General Elections to the Goans living in India?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) All Goans who had their domicile in India and had been ordinarily resident in India for not less than five years immediately before 26th January, 1950, are eligible, if they are otherwise qualified, for registration as voters. This has been made clear by the Election Commission to the Chief Electoral Officers of all States and Union Territories. In other cases they should have taken out naturalisation certificates under the Citizenship Act.

(b) In Government's view most Goans, resident in India, would, under these instructions, enjoy voting rights. No special measures are, therefore, necessary.

Import of Non-Ferrous Metals

***1009. Shri D. C. Sharma:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the U.S. Government has approved a loan of \$ 20 million to India for the import of non-ferrous metals which are at present in short supply in this country;

(b) if so, the main terms and conditions of the loan; and

(c) the purposes for which these metals will be utilised?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). The agreement has not yet been signed. A copy thereof, when signed, will be placed in the Library of the Parliament as usual by the Finance Ministry.

Visit of Indian Officials to Barahoti

***1010. { Dr. Ram Subhag Singh:
Shri Arjun Singh Bhadauria:**

Will the Prime Minister be pleased to state:

(a) whether a party of revenue officials from India visited Barahoti;

(b) if so, how long did they stay there; and

(c) how did they find the situation there?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Barahoti is Indian territory and, therefore, a revenue party has gone there this year also.

(b) The party is still there.

(c) It has not come across anything abnormal.

Planning Commission

***1011. Shri Harish Chandra Mathur.** Will the Minister of Planning be pleased to state:

(a) whether the Planning Commission examines the various projects and schemes individually even after a provision has been made for these in the Plan or Central Ministries and States are free to finalise schemes within ceilings approved by the Planning Commission; and

(b) what is the relationship of the Planning Commission with various Ministries and State Governments and the control exercised by it?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Except for certain irrigation and power, industry and transport projects, Planning Commission does not usually examine the projects and schemes individually after they have been approved and included in the Plan.

(b) Planning Commission is an advisory body and in the preparation